

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**



C.P. (I.B) No. 317/9/NCLT/AHM/2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.12.2019**

Name of the Company: Bharat Road Carrier Pvt Ltd
V/s
Rasna Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VICTOR DUTTA	ADV	for operational creditor	
2.	PATHUR ACHARYA	"	for corporate debtor	

ORDER


The Parties are represented through their respective Counsel(s).

Learned Counsel appearing for the Petitioner files a document related to tabulated chart and a copy thereof is provided to the learned counsel for the Corporate Debtor.

Hence, the case is fixed for the final hearing to deal with the same.

List the matter on 29.01.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 17th day of November, 2019.